

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-205/2013/698/A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Dhruvad Kashyap Das,  
Presiding Officer,  
Industrial Tribunal, Dibrugarh.

Dated Guwahati the 29<sup>th</sup> January, 2024.

Sub:- **Casual leave.**

Ref:- Your letter No. ITD.01/2024/79, dtd. 24.01.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 29.01.2024 and 30.01.2024, along with station leave permission, from the afternoon of 26.01.2024 (after Flag hoisting programme) till the morning of 01.02.2024.** The District & Sessions Judge, Dibrugarh, and in her absence, the next senior most Judicial Officer available at the station would remain in charge of your Court and Office in your absence.

Yours faithfully,

*Sd/-*  
**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-205/2013/699-700/A, dated 29.01.2024**

Copy forwarded for information to:

1. The District & Sessions Judge, Dibrugarh.
- ✓ 2. The Project Manager, Gauhati High Court.

*[Signature]*  
**JT. REGISTRAR (VIGILANCE)**  
*[Signature]*